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B. S. BHANUMATHI,
REGISTRAR GENERAL,



AMARAVATI,
DT:18.03.2021

ROC.NO.324/2021-B.SPL.,



Sir / Madam,

SUB: **CONSUMER AFFAIRS - CONSUMER PROTECTION ACT, 2019**
Request of the Ex.Officio Secretary to Government, Andhra Pradesh Secretariat, to display the Notification with regard to calling for applications to fill up the vacant posts of Members (Judicial) in Andhra Pradesh State Commission in the State of Andhra Pradesh, in the Official Website of your High Court - Regarding.

REF: Letters dated 16.03.2021 of the Ex.Officio Secretary to Government, Andhra Pradesh Secretariat.

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I am to state that the Ex.Officio Secretary to Government, Andhra Pradesh Secretariat, while forwarding the Notification calling for applications to fill up the vacant posts of Member (Judicial) in the Andhra Pradesh State Commission requesting the High Court of Andhra Pradesh to address a letter to the Registrars of High Courts in the Country for display the said Notification in their Official Website.

I am, therefore, directed, to request you to direct the concerned to display the said Notification in your High Court Official Website wide publicity.

Yours sincerely,

REGISTRAR GENERAL

To

1. The Registrar General, High Court of Allahabad,
2. The Registrar General, High Court of Telangana at Hyderabad.
3. The Registrar General, Gauhati High Court at Gauhati.
4. The Registrar General, High Court of Bombay, Mumbai.
5. The Registrar General, High Court of Calcutta.
6. The Registrar General, High Court of Chattisgarth, Bilaspur.
7. The Registrar General, High Court of Delhi, New Delhi.
8. The Registrar General, High Court of Gujarat at Sola, Ahmedabad.
9. The Registrar General, High Court of Himachal Pradesh, Simla.

10. The Registrar General, High Court of Jammu & Kashmir, Jammu.
11. The Registrar General, High Court of Karnataka at Bangalore.
12. The Registrar General, High Court of Kerala, Earnakulam.
13. The Registrar General, High Court of Madras, Chennai.
14. The Registrar General, High Court of Madhya Pradesh, Jabalpur.
15. The Registrar General, High Court of Orissa, Cuttack.
16. The Registrar General, High Court of Judicature at Patna.
17. The Registrar General, High Court of Punjab & Haryana, Chandigarh.
18. The Registrar General, High Court of Rajasthan, Jodhpur.
19. The Registrar General, High Court of Sikkim, Gangtok.
20. The Registrar General, High Court of Uttaranchal, Nainital.
21. The Registrar General, High Court of Manipur, Imphal.
22. The Registrar General, High Court of Meghalaya, Shillong.
23. The Registrar General, High Court of Tripura, Agartala.

GOVERNMENT OF ANDHRA PRADESH
Consumer Affairs, Food & Civil Supplies Department,
5th Block, 1st floor, A.P Secretariat, Amaravathi

From
Ex.Officio Secretary to Government,
A.P Secretariat.

Dt. 16/03/2021

To
The Registrar General,
High Court of A,P
Amaravathi.



Madam,

Sub:- Consumer Affairs – Consumer Protection Act, 2019 – Notification calling for applications to fill up the vacant posts of Members (Judicial) in A.P State Commission – Display of notification in the official website of A.P High Court as well as forwarding of the said notification to the Registrars of High Courts in the Country for display in their official websites – Request – Reg.

Ref:- Minutes of the meeting of the Selection Committee dt.15.3.2021.

I am to state that the Selection Committee consisting of Hon'ble Sri Justice Joymalya Bagchi, Judge, High Court of A.P as Chairperson, Secretary to Government, Consumer Affairs,, Government of A.P and Secretary in-charge, Law (Legal Affairs) Department Govt. of A.P as Members in the meeting held on 15.3.2021 at 4.30 P.M in High Court premises approved the notification calling for applications to fill up the vacant posts of Members (Judicial) in A.P State Commission and fixed the last date for receipt of applications from the eligible candidates as 06.04.2021. In the said meeting it is also decided to display the said notification in the official website of High Court of A.P and also forward the same to the Registrars of other High Courts in the Country for display in their official websites. I am enclosing herewith the notification copy for display in the official website of High Court and for addressing a letter to the Registrars of High Courts in the Country requesting for display in their official websites.

I, therefore request the Registrar, High Court of A.P to direct the concerned to display the notification enclosed herewith in the official website of the High Court of A.P and also forward the copy of the said notification to the Registrars of other High Courts in the Country requesting them to display in their official website.

Yours faithfully,

Encls: Notifications to fill up the vacant
Posts of Members (judicial)in A.P
State Commission.

[Handwritten signature] 16/3/21

E.O SECY. TO GOVERNMENT,
o/c Ex-Officio Secretary to Government
Consumer Affairs, Food & Civil Supplies Dept.,
Government of Andhra Pradesh
A.P. Secretariat, Velagapudi, Amaravathi.

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GOVERNMENT OF ANDHRA PRADESH
Consumer Affairs, Food & Civil Supplies Department,
A.P Secretariat, Velagapudi, Amaravati

Date: 17-03-2021

NOTIFICATION

Roc.No. 1/SC-JM/Secdt/CS-II Dept/2021 dated 17-03-2021

Sub: Consumer Affairs – Consumer Protection Act, 2019 – Inviting applications to fill up **2 (two)** posts of Members (Judicial) (including the vacancy arising w.e.f 25.8.2021) in A.P. State Commission, Vijayawada – Reg.

- Ref:-
1. Consumer Protection Act, 2019. (No. 35 of 2019).
 2. The Gazette of India (Extraordinary) Part II – Section I
Ministry of Consumer Affairs, Food and Public Distribution
(Department of Consumer Affairs, New Delhi) Notification G.S.R
No.452 (E) dt.15.7.2020.
 3. G.O. Ms. No. 17 Consumer Affairs, Food & Civil Supplies
(CS-II) Department, Govt. of A.P, Dt. 19.10.2020.
 4. Resolutions of the Selection Committee constituted under Rule
6 (1) of Consumer Protection (Qualification...) Rules, 2020,
Dated 15.03.2021.

Applications in duplicate are invited from the qualified and eligible applicants to fill up the **2 (two)** posts of **Members (Judicial)** (including the vacancy arising w.e.f 25.8.2021) in A.P State Commission under sections 42 to 44 of the Consumer Protection Act, 2019. The applicants age should be above 40 years and below 65 years and should possess an experience of **at least 10 years** as Presiding Officer of a District Court or of any Tribunal at equivalent level or combined service as such in a District Court and a Tribunal.

The candidates who are presently working as Presiding Officer in a District Court / Tribunal shall submit their applications through proper channel.

Term of Office:

Every Member of the State Commission shall hold office for a term of **4 (four years) or up to the age of 65 (sixty five) years**, whichever is earlier and shall be eligible for reappointment for another term of four years subject to the age limit of sixty five years, and such reappointment is made on the basis of the recommendation of the Selection Committee.

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Pay & Allowances: C.P (Salary, allowances.. (Model Rules 2020)

A Member of the State Commission shall receive a pay equivalent to the pay at minimum of the scale of pay of an Additional Secretary of the State Government and other allowances as are admissible to such officer. The pay of a Member, who is in receipt of any pension shall be reduced by the gross amount of pension drawn by him. There shall be an annual upward revision of the pay of a Member at the rate of 3%. Every State Commission Member shall be entitled to House Rent Allowance, Transport Allowance, Leave, Leave Travel Concession, Medical Treatment and Hospital facilities as per the provisions applicable to **Group 'A'** Government Servants in the State Government.

The applicant for the above posts are requested to submit the applications **in duplicate in prescribed Format only** along with the copies of all testimonials attested by a Gazetted Officer and send them to the Ex-Officio Secretary to Government, Consumer Affairs, Food and Civil Supplies Department, 5th Block, 1st Floor, A.P Secretariat, Velaqapudi, Amaravati. The applications should reach this Department on or before 06-04-2021 by 5.00 P.M. Incomplete or defective applications not accompanied with attested copies of all testimonials and the applications received after the due date will not be considered on any ground, including postal delay.


Procedure for selection of applicants to the post of Members:

After scrutiny of the applications received, short listed applicants will be called for **interview**. No travelling allowance or any other expenses will be paid to the applicants.

Call letters will be sent to the short listed applicants for the interview and venue in advance at the appropriate time. The Government reserves the right either to postpone or cancel this notification at any point of time without assigning any reason.

The Selection Committee shall, on the basis of the assessment made by it in the interview and after satisfying the eligibility criteria and after taking into account the suitability, record of past performance, integrity and adjudicatory experience, will recommend a panel of names of applicants for appointment as Members from amongst the applicants in the order of merit for approval to the State Government and for issuance of appointment orders to the selected applicants.

The applications will be summarily rejected without intimation, if the applicant fails to comply with any of the above instructions. For format of application and other details, visit our web site <http://www.apcivilsupplies.gov.in>.

 17/3/21

EX.OFFICIO SECRETARY TO GOVERNMENT

Ex-Officio Secretary to Government
Consumer Affairs, Food & Civil Supplies Dept.,
Government of Andhra Pradesh
A.P. Secretariat, Velagapudi, Amaravathi.

To

1. The Registrar General, High Court of A.P with a request to display in the Notice Board/Website of High Court, Subordinate Courts & Tribunals.
2. The Ex-Officio Secretary to Government, Consumer Affairs, Food & Civil Supplies Department, A.P. Secretariat, Velagapudi
3. The Secretary, Law Department, A.P. Secretariat, Velagapudi
4. Website of all High Courts in the Country (*)
5. All the District Collectors in the State of A.P.
6. The Registrar, A.P.S.C.D.R.C, Vijayawada.
7. All the District Courts in the State of A.P.
8. All the District Commissions in the State of A.P.
9. The Registrar, A.P. Lokayuktha,
10. The Ex-Officio Joint Secretary to Government, Consumer Affairs, Food & Civil Supplies Department, A.P. Secretariat, Vijayawada

(*) With a request to display the notification in their respective Notice Boards

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FORMAT

FORMAT OF APPLICATION REQUIRED TO BE FURNISHED
(IN DUPLICATE) BY THE APPLICANTS

***Application for the post of Member (Judicial) in
A.P State Commission, Vijayawada***

Roc.No. 1 /SC-JM/ Sectt./CS.II/2021 dt. 17-03-2021

- (a) Name in full _____
(In BLOCK LETTERS)
- (b) Father/Husband's name: _____
- (c) Sex : Male / Female/Transgender
- (d) Date of birth & age: _____

Please affix
your recent
photograph
attested by a
Gazetted Officer

(Attested copy of Date of birth certificate to be enclosed)

- (e) Address _____
with telephone/mobile number, _____
e-mail, if any, _____

- (f) Permanent address : **(Proof to be enclosed)**
- _____

- (g) Educational & professional qualification (Graduation onwards):
Proofs to be enclosed)

Sl.No.	Academic achievements (Degree onwards)	Specialization	University	Year of passing
1				
2				
3				
4				
5				

- (h) Experience of at least 10 years as Presiding Officer of a District Court/ Tribunal at equivalent level or combined service as such in the District court/ Tribunal. **(Proofs to be enclosed)**

S1.No	Post held	Details of places worked	Period (from -to)	Nature of work

Enclose copies of **5 judgements** covering Commercial Law or any matter touching Consumer affairs/Public administration in the last 10 years.

- (i) Status of health: **(Medical certificate not below the rank of Asst. Civil Surgeon to be enclosed)** _____
- (j) Any other accomplishments/information, the candidate may like to furnish **(Proof to be enclosed)** _____

Place:

Date:

Signature _____
(Name)

Note: Incomplete or defective applications and applications not accompanied with attested copies of all testimonials attested by a Gazetted officer and the applications received after the due date will not be considered on any ground including postal delay and will be summarily rejected.